

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rw Juch huy
ad 22 29.3.04

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263000

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Order dated 29.3.2004

None appeared for the applicant nor the applicant did appear in person when called. On the last occasion also the applicant's counsel had not appeared and that is ~~the~~ how after hearing the learned senior presiding counsel the matter was treated part-heard giving an opportunity to the applicant to represent his case. There has been no request made on behalf of the applicant seeking an adjournment. This being a year-old matter of 2000 can not be allowed to be dragged on unnecessarily. In view of this, the O.A. is dismissed for default. Interim orders, if any, passed earlier, stands merged with the order of dismissal for default.

Inform the parties.

[Signature]
Vice-Chairman
[Signature]
Member(s)

Order dated 17/3/05

Put up when moved.

[Signature]
Member(s)

[Signature]
Vice-Chairman

Copy of counsel
may be sent to
the court to handle.

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640

26/3/04
S.C.B.

MA. 434/05 for
consideration
(copy counsel
A about 02 cases)

For counsel

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16.8.04

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